

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.3775**

**TO BE ANSWERED ON THE 9<sup>TH</sup> AUGUST, 2016/SHRAVANA 18, 1938, (SAKA)**

**AMENDMENT IN DOWRY PROHIBITION ACT**

**†3775. SHRI JANAK RAM:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether cases of dowry deaths are on the rise in the country;**
- (b) if so, whether the Government proposes to amend the Dowry Prohibition Act, 1961 to make it more stringent; and**
- (c) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a): As per information provided by the National Crime Records Bureau (NCRB), a total of 8,233, 8,083 and 8,455 cases were reported under dowry deaths (section 304 B IPC) in the country during 2012, 2013 and 2014 respectively, showing a mixed trend.**

**(b) & (c): As per the information available, there is no proposal to amend the Dowry Prohibition Act, 1961.**

**As per Seventh Schedule of the Constitution 'Police' and 'Public Order' are the State subjects, and as such, the primary responsibility of prevention detection, registration, investigation and prosecution of crimes lies with the State Governments/ Union Territory Administrations.**

